MENDALNI OF INDUSTRIAL DISPUTES ACT

*144. SHRI SANDA NARAYANAPPA SWill the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state:

- (a) whether it is under consideration of Government to bring forward a bill before Parliament in its current session to amend the Industrial Disputes Act to include in the definition of "worker" the persons drawing a salary up" to Rs. 1,600 as recommended by the Gokhale Commission, and
 - (b) if not, the reasons therefore?

IHL MINISILR OF LABOUR AND REHABII ITATION/AH और पुनर्वास मंत्री (SHRI R. K. KIIADILKAR): (a) and (b) Action has already been initiated, in the light of the conclusions of the 29th Session of the Standing Laboui Committee, to amend the Industrial Disputes Act to increase the present wage limit of Rs 500/— provided for in the Act for the coverage of supervisory personnel, and also to fix a uniform wage ceiling for them and other workmen, skilled, unskilled etc. However, it may not be possible to introduce a Bill in the House in the current session of Parliament

MALPRACTICES IN HINDUST IN STEEL

*145. SHRIMA FI VIMAL PUNJAB DESHMUKH: SHRI B S. SAVNEKAR: SHRI A G. KULKARNI: SHRI VITHAL GADGIL:

Will the Minister of SII LL AND MINES/ **इस्पात और खान मंत्री** be pleased to refer to the reply to Started Question No. 282 given in the Rajya Sabha on the 30th July, 1971 and state:

- (a) whether he has seen the press reports to the effect that the disposal of slag was not in the interest of the Hindustan Steel and that certain malpractices in disposal had taken place, and
- (b) if so, the parties to whom the slag had been contracted and the steps taken to rectify the agreements?

THL MINISTER OF STELL AND MINES/

SECTION AND MINISTER OF STELL AND MINES/

SECTION AND MINISTER OF STELL AND MINES/

KUMARAMANGALAM): (a) No press reports have specifically come to Government notice in relation to the arrangements for disposal of slag by Hindustan Steel Ltd. mentioned in reply to Rajya Sabha Starred Question No. 282 answered on 30th July, 1971.

(b) In view of the reply to part (a) above, the question of rectifying the agreements does not arise. The names of parties with whom agreements have been concluded or to whom a Letter of Intent has been issued are already contained in the reply to Rajya Sabha Starred Question No. 282 answered on 30th July, 1971.

Expenditure on Delegations sent abroad on Bangla Desh

*146 SHRI SALIL KUMAR GANGULI: Will the Minister of LXTERNAL AFFAIRS/
विदेश मंत्री be pleased to state the total amount of foreign exchange and other expenditure incurred on Delegations and special Missions sent abroad on Bangla Desh issue during the last six months.

IHE DLPUTY MINISTIR IN THE MINISTRY OF EXTERNAL AFFAIRS विदेश मत्रालय में उपमत्री (SHRI SURENDRA PAL SINGH). The total expenditure was Rs. 5.46 lakhs approximately of which Rs. 1.72 lakhs was in foreign exchange.

IMPLEMENTATION OF INDO-CEYLON PAGE

*147. SHRI B. \. ABDULLA KOYA : Will the Minister of LXTERNAL AIFAIRS/ बिदेश मंत्री be pleased to state :

- (a) the progress made so far in regard to the implementation of Indo-Ceylon pact;
- (b) how many persons have so far arrived in India from Ceylon under this pact; and
- (c) how many Indians have been given Ceylonese citizenship under the Pact?

IHE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS/ बिदेश मंत्रालय में उपमंत्री (SHRI SURENDRY PAL SINGH). (a) Following the completion